

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

14

R.A. No.380/92 in
O.A. No.1564/92

Date of decision : 17-12-1992.

Shri Kundan Singh

.... Petitioner

Versus

Union of India & Ors

.... Respondents

CORAM :-

Hon'ble Mr I.K. Rasgotra, Member (A)

O R D E R

This Review Application has been filed seeking review of our judgement rendered in O.A. 1564/92 dated 23.10.1992. The review petitioner has not brought out any new ground warranting review; in fact the grounds adduced for the review have already been agitated and considered. Once a judgement is rendered in a case by the Court, it is final and cannot be added to or altered. The settled law in regard to the power of review is that the judgement can be reviewed on the ground of discovery of new and important matters or evidence which after exercise of due diligence was not within the knowledte of the party. Another ground is that if there is some mistake or error apparent on the face of record or there are other sufficient reasons. The review cannot be sought on the ground that the judgement proceeds on an incorrect

15

appreciation of the point of view of the petitioner
incorrect
or lexposition of law. Unless the grounds seeking review
fall under the statutory exceptions as referred to
above and provided under Order XLVII C.P.C. the review
petition is not maintainable.

2. We have carefully gone through the review petition
and the record of the case and considered the grounds
adduced by the review petitioner. We are of the view
that grounds for review do not fall within the purview
of statutory exceptions provided in Order XLVII of
C.P.C. Accordingly, the Review Applicatin is rejected.

I.K. Rasgotra
(I.K. RASGOTRA)
MEMBER (A)